

(b) what are the details of fertilisers allocation to Delhi along with names and addresses of the companies and quantity individually allocated during the last zonal meeting; and

(c) by when the next Zonal meeting for fertiliser allocation to States and Union Territories is likely to be held and proposed target for each State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY

RAMACHANDRAN): (a) and (b) Allocation of fertilizers to State Governments, Union Territories are made for Kharif and Rabi seasons separately. The supply plan giving details of allocations is laid in both Houses of Parliament. Phosphatic and potassic fertilisers stand decontrolled with effect from 25.8.1992. The fertiliser supply plan for current Rabi 92-93 season (October, 1992 to March, 1993) indicating details of allocation of fertilisers to individual States/Union Territories, including Delhi, along with the names of companies authorised to supply was laid on the Table of Rajya Sabha on 4.12.1992 [S.O.NO.842(E)], the copies of which are available in the Parliament Library.

(c) The next fertiliser zonal conference to assess the requirement of fertilisers for each State/Union territory for Kharif, 1993 season, in consultation with concerned state Government/Union Territory, is likely to be held in February/March 1993.

Involvement of Manager, (Procurement), DMS in Bungling

3826. SHRI ABDUL SAMAD SIDDIQI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Manager procurement of Delhi Milk Scheme was

placed under suspension and the suspension was revoked within 24 hours;

(b) whether it is also a fact that there is bungling of crores of rupees in the procurement of milk in Delhi Milk Scheme; and

(c) if so, what are the details in this regard and what steps have been taken to enquire into this bungling?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) The Manager in-charge of procurement was placed under suspension on 7.8.1992 and the suspension was set aside on 10.8.1992.

(b) No, Sir.

(c) Does not arise in view of (b) above.

Sale of Butter Oil by DMS

3827. SHRI ABDUL SAMAD SIDDIQI:
DR. FAGUNI RAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Delhi Milk Scheme has decided to sell Butter Oil at a loss;

(b) if so, what are the details of the loss and whether it is also a fact that purchase of the Liquid Skimmed Milk has been stopped even at the cost of financial loss to Delhi Milk Scheme;

(c) whether it is a fact that the offer for supply of Liquid Skimmed Milk at Rs. 3.25 per Kg., which would give

cheapest SMP/SNF, has not been accepted;

(d) whether it is also a fact that this is being done at the instance of Contractors supplying mixed milk and the loss likely to be incurred by Delhi Milk Scheme due to non acceptance of the offer; and

(e) if so, the action taken against the officials responsible for this losses?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b) No, Sir. National Dairy Development Board (NDDB) from whom Delhi Milk Scheme had procured in early 1992 the butter oil for use in the lean season has offered to take back the unutilised quantity of butter oil at the same rate it had supplied plus sales tax and transportation charges. The decision to return the butter oil to NDDB and to stop procurement of liquid skimmed milk has been taken keeping in view the overall cost economics with the advent of flush season from November, 1992 when the commitment of Delhi Milk Scheme to procure fresh milk as per the existing agreements increased.

(c) and (d) Neither the offer of single party for supply of liquid skimmed milk at Rs. 3.25 per kg was accepted in view of the reply to (a) and (b) above nor has this decision been influenced by any contractor.

(e) Does not arise in view of reply to (a) to (d) above.

Purchase of Mixed Milk by D.M.S.

3828. SHRI ABDUL SAMAD SIDDIQUI:
DR. FAGUNI RAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that after rejecting the tender of ten mixed milk suppliers, Delhi Milk Scheme has been purchasing milk at a much higher rate

from the three contractors and after accepting the offer a condition was imposed in the agreement to pay premium and get rebate and this condition was not made known to other contractors at the time of negotiations;

(b) if not, what are the details in this regard and the quantity of mixed milk purchased so far during the year 1992 from the above three Contractors and the rates thereof month-wise and contractor-wise;

(c) whether there is any Scandal involving loss of crores of Rupees to D.M.S.; and

(d) if so, who is responsible for this loss and what steps have been taken to enquire into the matter?

THE MINISTER OF STATE IN MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) to (d) Information is being collected and will be laid on the Table of the House.

3829. [Transferred to 17th December, 1992].

गढ़वाल के पीड़ितों को केन्द्रीय सहायता

3830. श्री राम रतन राम: क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि उत्तर प्रदेश सरकार ने उत्तर प्रदेश के गढ़वाल मंडल में अक्टूबर, 1991 में आये भूकम्प से पीड़ित व्यक्तियों को राहत देने के प्रयोजन से 217 करोड़ रुपये की केन्द्रीय सहायता की मांग की है;

(ख) यदि हां, तो राज्य को कितनी धनराशि उपलब्ध करायी गई है; और

(ग) यदि अभी तक कोई धनराशि नहीं दी गई है तो इसके क्या कारण हैं?

कृषि मंत्रालय में राज्य मंत्री (श्री मुल्लापल्ली रामचन्द्रन): (क) उत्तर प्रदेश सरकार ने अक्टूबर, 1991 में आए भूकम्प के बाद राहत, पुनर्वास तथा निर्माण गतिविधियों के लिए 262.51